GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2141 TO BE ANSWERED ON 12TH DECEMBER, 2025

DISCRIMINATION FACED BY CPS QUALIFIED SPECIALISTS

2141. SHRI GURJEET SINGH AUJLA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the ongoing discrimination being faced by CPS qualified specialists in the country and if so, the details thereof;
- (b) whether the Government proposes to issue any Gazette Notification granting Pan India recognition to these CPS qualified specialists and if so, the details thereof; and
- (c) the specific timeline proposed for resolving this long standing issue given its National importance and impact on thousands of dedicated medical professionals in the country?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): National Medical Commission is a statutory body constituted under National Medical Commission (NMC) Act, 2019. Section 35 of the NMC Act, 2019 mentions about the recognition of medical qualifications granted by Universities or medical institutions in India. Additionally, any University or medical institution in India which grants an undergraduate or postgraduate or super-speciality medical qualification not included in the list maintained by the NMC, may apply to NMC before starting a course leading to a recognized medical qualification. Some states recognized qualifications of CPS based on the statutory provisions of the concerned state legislation.
